

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110 001

MCS/PN/ 11 /2000

Dated 25th April, 2000

PRESS NOTE

Subject: Bye-elections to the House of the People and State Legislative Assemblies and Bye/Biennial Elections to State Legislative Councils.

The Election Commission in its meeting held on 11th April, 2000, has decided to hold Bye-elections to fill two vacant seats in the Lok Sabha and nine vacant seats in the Legislative Assemblies:

LOK SABHA

SI. No. STATE NO. & NAME OF PARLIAMENTARY CONSTITUENCY

1. Orissa 10-Aska
2. West Bengal 29-Panskura

STATE LEGISLATIVE ASSEMBLIES

SI. No. STATE NO. & NAME OF ASSEMBLY CONSTITUENCY

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|-------------------|----------------------------------|
| 1. Andhra Pradesh | 292-Bhongir |
| 2. Assam | 3-Karimganj North
59-Nalabari |
| 3. Bihar | 46-Raghopur
188-Jamui |
| 4. Madhya Pradesh | 179-Kirnapur |
| 5. Meghalaya | 12-Mairang (ST) |
| 6. Nagaland | 37-Tyai (ST) |
| 7 Uttar Pradesh | 346-Soran |

2. BIENNIAL AND BYE ELECTIONS TO STATE LEGISLATIVE COUNCILS

There are two casual vacancies from Local Authorities Constituencies, one each in Maharashtra and Uttar Pradesh Legislative Council. One member of the Maharashtra Legislative Council from Local Authority Constituency is due to retire on 31.5.2000. The details are as follows:

STATE	CONSTITUENCY	DATE OF VACANCY	CAUSE OF VACANCY
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		RETIREMENT	
Maharashtra	Sangli-Satara Local Authority	12.2.2000	Death of Shri V Shamrao Patil
Maharashtra	Raigad-cum-Ratangiri-cum-Sindhudurg Local Authority	31.05.2000	Shri Sawant Vijay Krishnaji due to retire on 31.5.2000
Uttar Pradesh	Mirzapur Sonbhadra Local Authority	1.3.2000	Death of Shri Daya Shanker Singh

3. The programme for the above mentioned elections is as under:

- a. For bye-elections to Parliamentary and assembly constituencies- Schedule I
- b. For Biennial Elections and Bye-elections to Legislative Councils- Schedule II

	Schedule I	Schedule II
i) Issue of notifications	02.05.2000 (Tuesday)	02.05.2000 (Tuesday)
ii) Last date for making nominations	09.05.2000 (Tuesday)	09.05.2000 (Tuesday)
iii) Scrutiny of nominations	10.05.2000 (Wednesday)	10.05.2000 (Wednesday)
iv) Last date for withdrawal of candidatures	12.05.2000 (Friday)	12.05.2000 (Friday)
v) Date of poll	26.05.2000 (Friday) 05.06.2000* (Monday)	26.05.2000 (Friday)
vi) Counting of votes	29.05.2000 * (Monday)	29.05.2000 (Monday)
vii) Date before which election shall be completed	12.06.2000 (Monday)	31.05.2000 (Wednesday)
viii) Hours of poll for parliamentary and assembly bye elections	7.00 AM to 4.00 PM 7.00 AM to 5.00 PM	(Meghalaya & Nagaland States) (In all other States except Meghalaya & Nagaland)

* For 29-Panskura Parliamentary Constituency in West Bengal the date of poll would be 5.6.2000 (Monday) and counting of votes would be on 8.6.2000 (Thursday).

4. The Model Code of Conduct comes into effect immediately in the district or districts in which the above mentioned Parliamentary and Assembly Constituencies are located in the respective States from to day, 25th April, 2000.

5. In case, any additional casual vacancies become available, bye-elections to fill the same will be held as per schedule given above.

6. The Commission has decided to use Electronic Voting Machines (EVMs) in the following parliamentary and assembly constituencies for recording of votes.

7. In consonance with Commission's policy for the bye-elections in those States where Electronic Voting Machines have already been introduced, the voting process shall be carried out through the EVMs. Therefore, for 10-Aska Parliamentary Constituency in Orissa, 29-Panskura Parliamentary Constituency in West Bengal, 292-Bhogir Legislative Assembly in Andhra Pradesh, 179-Kirnapur Assembly Constituency in Madhya Pradesh and 346-Soran Assembly Constituency in UP, the Commission shall conduct these elections using EVMs. For all these constituencies, the Commission shall follow the modal that it had set in the recently held State Assembly elections in Haryana, namely, that all voters in these constituencies shall carry with them the voters identity card issued to them by the Commission while casting their franchise. If, for some reason, any voter in the constituency has not been issued identity card, then he or she shall have to carry some documentary evidence establishing his/her identity to the polling staff. These measures have been taken to prevent impersonation of voters. Detailed instructions in this regard on the lines of the orders already issued by the Commission in respect of the recently held State Assembly elections in Haryana, would be issued very soon to the concerned authorities.

(Sharan Pal Singh)

Secretary